
(1989) 11 RAJ CK 0038

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 1906 of 1989

Amar Chand

APPELLANT

Vs

State of Rajasthan

RESPONDENT

Date of Decision : 10-11-1989

Acts Referred:

Narcotic Drugs and Psychotropic Substances Act, 1985 (NDPS) — Section 17, 18, 8

Citation : (1989) 2 RLW 66 : (1990) WLN 36

Hon'ble Judges : N.C. Sharma, J

Bench : Single Bench

Final Decision : Allowed

Judgement

N.C. Sharma, J.—It is more wastage of time and energy of an Investigating Officer to remain in search of only 300, 500 or 600 gms. on opium, while the menace is more or Hashish, Charas and Heroin. An Investigating Officer can best subserve the interest of the community if he concentrates more on those offences than the offences of these petty nature simply in order to increase the statistics of the offences detected by him relating to anti-drug offence. These statistics only show a false picture when the achievement is nothing.

2. With these remarks, I allow this bail application and order for release of the petitioner on bail subject to his furnishing personal bond in the sum of Rs. 4,000/- with two sureties in the sum of Rs. 2,000/- to the satisfaction of the Chief Judicial Magistrate Sri Ganganagar to appear in his court in connection with the criminal case which may be launched in pursuance of FIR No. 34 of 1989 u/s 8/17 and 18 of the Narcotic Drugs and Psychotropic Substances Act.